	*				List of un	,	Li	Annexure - 4 and Power Limited ; CIRF st of creditors as on 25 (other than financial cr	.06.2025		of creditors)		
S. No.	Name of Creditor	Detail Date of receipt	of claim received Amount claimed	Amount of claim admitted	Nature of	Amount covered by guarantee	Whether related party	% of voting share in COC	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	KIS Cement(I) Ltd.	21/06/2025	₹ 119,169,372.00	₹ 0.00	Financial Creditor	₹ 0.00	Yes	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 119,169,372.00	Defeciency memo issued for-Road Resolution from Related Party, Ledgr Dataile and Balance Confirmation Clarification on Reclassification of Outstanding Amount in Financi- Statements, Request for Copy of Agreement and Clarification on Interest Charges an Accounting Treatment
1	Tota	1	₹ 119,169,372.00	₹ 0.00		₹ 0.00		0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 119,169,372.00	

Note:

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him here interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him based on the information available with him based on the information available. The claim is a support of the resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him based on the

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1

0. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.

4. The claims where admitted are subject to further revision/substantiation/modification on the basic of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification

For Pawan Kumar Sharma

Insolvency Professional IBBI/IPA-001/IP-P01679/2019-2020/12645